CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 522/MP/2026

Subject	:	Petition under Sections 79(1)(c) of the Electricity Act, 2003 read with Regulation 13 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking directions for waiver of inter-State Transmission Charges for supply of renewable energy bundled under the Scheme for Flexibility in generation and scheduling of thermal/ gas power stations issued on 12.04.2022 by the Government of India, Ministry of Power.
Petitioner	:	Damodar Valley Corporation (DVC)
Respondents	:	National Load Despatch Centre and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Suparna Srivastava, Advocate, DVC Ms. Sunidhi Singh, Advocate, DVC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking declaration that the 300 MW Solar PV Project ('the RE Project') of Respondent No.2 at Rampar, Kutch, Gujarat is entitled to 100% waiver of the inter-State transmission charges and losses in terms of the Fourth Amendment to the Sharing Regulations, 2022 read with the relevant Guidelines and Orders of the Ministry of Power, Govt. of India. The learned counsel submitted that the RE Project has been implemented by Respondent No.2/AIPL, in terms of the Power Purchase Agreement (PPA) executed between the parties on 15.3.2024 for the replacement of the Petitioner's thermal power under the Ministry of Power's Bundling Scheme. The learned counsel further submitted that although the RE Project was energised on 30.6.2025 itself, its synchronisation and commissioning could not take place due to non-readiness of the necessary transmission infrastructure. Consequently, the SCD under the PPA was also extended. However, when the Petitioner requested Respondent No.1/NLDC to acknowledge the RE Project's entitlement to 100% waiver of ISTS charges, NLDC declined to extend the full benefit and granted only 75% waiver on the ground that the SCD of the RE Project falls between 1.7.2025 and 30.6.2026.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within three four with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **10.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)